
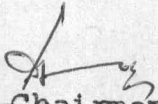



Serial No. of Order	Date of Order	Order with Signature
3	24.11.94	<p data-bbox="427 324 1288 465">Either side to report to the Tribunal by 12 12.1994 regarding the existence of vacancy at Angargaon and Sankuda.</p> <p data-bbox="881 498 1299 597">  VICE CHAIRMAN MEMBER (ADMINISTRATIVE) </p>
4	12-12-94	<p data-bbox="323 644 1400 1279"> The applicant's counsel has admitted that in pursuance of the direction given by this Tribunal the applicant has been appointed at Madhupalli as E.D.B.P.M. and now for the sake of convenience he wants to be appointed at some other place. As the respondents complied with the direction given by this Tribunal, only on the ground of xxx convenience he cannot be considered for another appointment at some other place. There is no merit in the application, and the same is dismissed. No costs. </p> <p data-bbox="908 1303 1163 1420">  Vice-Chairman </p> <p data-bbox="905 1453 1154 1561">  Member (Admn.) </p>